

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

APPLICATION (MISC) NO: 85749 OF 2021
(on behalf of appellant)
IN
EXCISE APPEAL NO: 85880 OF 2016

[Arising out of Order-in-Appeal No: CD/871 to 875/BEL/2015 dated 29th December 2015 passed by the Commissioner of Central Excise (Appeals), Mumbai – II.]

Commissioner of Central Excise
Belapur
1st Floor, CGO Complex, CBD Belapur
Navi Mumbai - 400614

... Appellant

versus

Metal Arch Engineering (MAE)
Survey No. 98, Near Bholenath Tabela,
Shabana Compound, Shil-Mahape Road, Shilhata
Thane - 400612

...Respondent

APPEARANCE:

Shri N N Prabhudesai, Superintendent (AR) Advocate for the appellant
None for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A / 87199 /2021

DATE OF HEARING:	22/11/2021
DATE OF DECISION:	22/11/2021

PER: CORAM

This application by Revenue seeks withdrawal of appeal no. E/85749/2016 filed against order-in-appeal no. CD/871 to 875/BEL/2015 dated 29th December 2015 of Commissioner of Central Excise (Appeals), Mumbai – II in view of monetary limit prescribed as threshold for litigation in instruction issued by Central Board of Indirect Taxes and Customs issued under F.No. 390/Misc/116/2017-JC dated 22nd August 2019.

2. Accordingly the application is allowed and appeal is dismissed as withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)